

CCPA 180/2004
[In OA No. 483/2006]

ORDER

Date of Order: 22.05.2009

For the applicant : Shri A.N. Jha
For the respondents : Shri S.C. Jha

We find that the UPSC in its letter dated 2.12.2005 had found that the applicant does not appear to be an officer in the feeder grade for promotion to the post of Director (Geology) as is required under statutory recruitment rules. The subsequent developments regarding holding of DPC are not brought on record.

2. When the CCPA is called out today, the learned counsel for the applicant states that the CWJC No. 8510/06 is still pending in the Hon'ble High Court. We find that the Hon'ble High Court vide its order dated 18.09.2006 has stayed the orders of the Tribunal.

3. In view of this, it would not be appropriate for us to proceed in this contempt application. The CP is disposed of with liberty to the applicant to revive the same by filing an MA in case the decision of the Hon'ble High Court goes in favour of the applicant. Notice to the alleged contemners is discharged.

[Ms. Sadhna Srivastava] / M[J]

[Shankar Prasad] / M[A]

srk.